



IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CRIMINAL APPELLATE JURISDICTION
CRIMINAL BAIL APPLICATION NO.3872 OF 2023

Akshay Londhe ...Applicant
Versus
The State of Maharashtra ...Respondent

Mr. Tapan Thatte i/b. Mr. Vivek N. Arote, Advocate, for the Applicant.
Ms. Veera Shinde, APP, for the Respondent-State.

CORAM: MADHAV J. JAMDAR, J.
DATED : 15th MARCH 2024

PC:-

1. Heard Mr. Thatte, learned Counsel for the Applicant for some time and Ms. Shinde, learned APP for the Respondent-State.
2. Ms. Shinde, learned APP sought time as Mr. Ashish R. Jadhav, A.P.I., Dehu Road Police Station who is present in Court is not aware about the facts and status of the case and he is not in a position to assist her properly. Mr. Jadhav is not aware whether there are any antecedents against the Applicant. Apart from that, he is not able to provide any information to the learned APP regarding vital aspects of the case. It is to be recorded that such an

issue is arising in several cases. The Police personnel who come to Court for giving instructions to the learned APPs appearing in the matters, are often neither aware nor well-versed with the relevant details of the case. In one of the case bearing Bail Application No.2424 of 2023, it was found that the Police personnel had come to the High Court in a car. However, he was not aware about anything regarding the case and, in fact, his conduct was suspicious. In that matter, the victim and her parents were pressurised and there are some circumstances to believe that the said Police personnel was also involved in pressurising the victim and her parents. Such type of behaviour from the Police personnel is noticed almost everyday in this Court.

3. Accordingly, the Commissioner of Police – Pimpri-Chinchwad Police is requested to appear before this Court either physically or through video conference, as such behaviour and conduct of the Police personnel is adversely affecting the administration of justice.

4. Stand over to **20th March 2024**. To be listed **first on board**.

[MADHAV J. JAMDAR, J.]